

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-105**  
IB-936(ND)/2020

**IN THE MATTER OF:**

The Vilas Condominium Association  
Vs.  
MGF Developments Limited

....FINANCIAL CREDITOR

....CORPORATE DEBTOR

**SECTION**

U/s 7 IBC code 2016

**Order delivered on 07.01.2021**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**  
**MEMBER (JUDICIAL)**  
**NARENDER KUMAR BHOLA**  
**MEMBER (TECHNICAL)**


**PRESENT:**

For the Applicant/FC : Mr. Piyush Singh, Advocate  
For the Respondent/CD : Mr. Gaurav Mitra, Sr. Advocate and Mr. Akhil Sachar, Ms.  
Sunanda Tulsyan, Ms. Shriya, Advocates  
For the Intervener :

**ORDER**

Both sides are present. Pleadings are complete. The Applicant is directed to file Rejoinder within a week and both sides are directed to file the Notes on submissions containing two pages each along with the Case law, if any. The matter is posted for making final submissions.

List on 05.3.2021.



**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**



**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**

Surjit